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(2018) 06 CHH CK 0129

Chhattisgarh High Court

Case No: Writ Petition (C) No. 1587 Of 2018

Baburam Baghel APPELLANT

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State Of Chhattisgarh RESPONDENT

Date of Decision: June 25, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: K. K. Singh, Arun Sao

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

- 1. Learned counsel for the petitioner would submit that petitioner's land had been acquired and house was also demolished by the respondent
- authorities way back in the year 2009 but till date no compensation has been paid to the petitioner in lieu of his land.
- 2. Be that as it may, the petitioner is at liberty to make representation before the Collector, Bilaspur for redressal of his grievance who, in turn, shall
- consider and decide the petitioner's representation strictly in accordance with law, expeditiously, preferably within a period of three months from the

date of receipt of copy of this order.

- 3. It is made clear that this Court has not expressed any opinion on the merits of the matter.
- 4. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).